

NMDC Limited
(A Government of India Enterprise)
"Khanij Bhavan", 10-3/311/A, Cattle Hills, Masab Tank, Hyderabad-500 028
Corporate Identity Number (CIN) - L13100TG195G001674

CONTRACTS DEPARTMENT

Tender Enquiry No.: HO(Contracts)/KDL/Pipeline Network/2021/255 Dt. 14/12/2021
MSTC Ref. No.: NMDC/HO/76/21-22/ET/370

Estimated cost including GST is Rs 5.07 Cr

NMDC Limited, A "NAVARATNA" Public Sector Company under Ministry of Steel, Govt. of India, invites **online bids** from prospective bidders for the work of "Construction of New Water Supply and Storage System for all mines of BIOM Kirandul Complex at Dep-11B (Phase-II: Pipeline Network)".

The detailed NIT and Bid documents can be viewed and /or downloaded from 14/12/2021 to 11/01/2022 from following website links;

- NMDC website - <https://tenders.nmdc.co.in/nmcdtender/>
- Central Public Procurement portal - <https://www.eprocure.gov.in/epublish/app> and search tender through tender enquiry number
- MSTC portal - https://www.mstcecommerce.com/eprocurehome/nmdc/buyer_login.jsp

For further help refer to 'vendor guide' given in MSTC website.

The bidders are requested to submit their bids online through MSTC Limited website. The details of submission of bid through online are given in NIT. The Bidders on regular basis are required to visit the NMDC's website/CPP Portal/ MSTC website for corrigendum, if any, at a future date.

For further clarification, the following can be contacted:-
Chief General Manager (Contracts), NMDC Limited Hyderabad, Tel No. +91-040-2353 2800, email: contracts@nmdc.co.in

For and on the behalf of NMDC Ltd
Chief General Manager (Contracts)

Crompton
Crompton Greaves Consumer Electricals Limited
CIN : L31900MH2015PLC262254

Registered & Corporate Office: Tower 3, 1st Floor, East Wing, Equinox Business Park, LBS Marg, Kurla (West), Mumbai 400070, India Tel.: +91-22-6167 8499 Fax: +91-22-6167 8383
Website: www.crompton.co.in E-mail: crompton.investorrelations@crompton.co.in

NOTICE OF POSTAL BALLOT AND REMOTE E-VOTING INFORMATION

NOTICE is hereby given pursuant to the provisions of Section 110 and all other applicable provisions of the Companies Act, 2013 ("the Act") read with the Companies (Management & Administration) Rules, 2014, as amended and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), General Circular Nos. 14, 17, 22, 33 and 39/2020 dated April 8, 2020, April 13, 2020, June 15, 2020, September 28, 2020 and December 31, 2020, respectively and General Circular Nos. 10 and 20/2021 dated June 23, 2021 and December 8, 2021, respectively ("MCA Circulars"), and subject to all other applicable laws and regulations, the Notice of Postal Ballot alongwith Explanatory Statement appended thereto ("Notice"), has been duly sent on Monday, December 13, 2021 through electronic mode to the Members whose email ids are registered in the records with the Company/Depositories as on cut-off date i.e. Friday, December 10, 2021 for seeking their approval on the under-mentioned Resolution:

- Increase in the limits applicable for extending loans, making investments and providing guarantees or security under Section 186 of the Companies Act, 2013 as a Special Resolution.

For the business as set out in the Postal Ballot Notice, the Company is providing e-voting facility to all the members to enable them to cast their vote electronically. The Company has engaged the services of KFin Technologies Private Limited (KFinTech) for the purpose of providing e-voting facility to all its Members.

Details of Postal Ballot schedule are as follows:

Sr. No.	Particulars	Schedule
1.	Date & Time of commencement of voting	Tuesday, December 14, 2021 at 9.00 A.M.
2.	Date & Time of end of voting	Wednesday, January 12, 2022 at 5.00 P.M.
3.	Websites where Notice of Postal Ballot is available	1. www.crompton.co.in 2. www.kfintech.com
4.	Contact details of the person responsible to address grievances relating to voting by electronic means	Name: Ms. Krishna Priya M Designation: Manager - RIS Corporate Registry Address: KFin Technologies Pvt. Ltd. Selenium, Tower-B, Plot No. 31 & 32, Gachibowli, Financial District, Nanakramdurg, Hyderabad - 500032, Telangana, India. Tel No.: 91 40 6716 1510 Email ID: prjya.maddula@kfintech.com , einward.ris@kfintech.com

A person whose name is recorded in the register of members or in register of beneficial interest owners maintained by the depositories as on Friday, December 10, 2021 shall be entitled to vote on the resolutions proposed to be passed by Postal Ballot through e-voting and any person who is not a member as on that date should treat this Postal Ballot notice for information purpose only.

As per the MCA Circulars, the hard copy of the notice along with the postal ballot form and postage prepaid self-addressed business reply envelope to the members has not been sent to the members for this postal ballot and the members are requested to communicate their dissent through remote e-voting system only.

The manner and instructions for remote e-voting, registering email addresses for receiving the notice of postal ballot, obtaining login id and password is given in the postal ballot notice in detail.

The manner of registration of email addresses and mobile number of those members whose email address are not registered, is given below:

Physical Holding	Contact Company's Registrar and Share Transfer Agent, KFin Technologies Private Limited, by sending an email at einward.ris@kfintech.com along with the request letter, folio no., name of the Member, scanned copy of share certificate (front and back) & self attested copies of PAN Card and Aadhar Card
Demat Holding	Register/ update their email addresses and mobile numbers with their relevant depositories through their depository participants

The Board of Directors of the Company has appointed Mr. Makarand M. Joshi (FCS 5533), Partner, or failing him, Ms. Kumudini Bhaleerao (FCS 6667), Partner at M/s. Makarand M. Joshi & Co, Practicing Company Secretaries (ICSI Unique Code: P2009MH007000) as the Scrutinisers for conducting the postal ballot through e-voting process in a fair and transparent manner.

Members are requested to note that the e-voting shall end at 5.00 P.M. on Wednesday, January 12, 2022 (closure date) and e-voting module shall be disabled by KFinTech for voting after closure date.

By order of the Board
For Crompton Greaves Consumer Electricals Limited

Sd/-
Pragya Kaul
Company Secretary & Compliance Officer
Membership No.: A17167

Place: Mumbai
Date : December 13, 2021

PUNIT COMMERCIALS LIMITED
Corporate Identification Number: L51900MH1984PLC034880

Registered Office: AW 2022, 'A' Tower, 2nd Floor, Bharat Diamond Bourse, Bandra Kurla Complex, Bandra (East), Mumbai - 400051, Maharashtra, India;
Contact Details: 022-42106999; Website: www.punitcommercials.com; Email ID: punitcommercials903@rediffmail.com

Recommendations of the Committee of Independent Directors (ICD) on the Open Offer of Punit Commercials Limited ("PUNITCO" or "Target Company") made by Narayanam Vinita Raj (Acquirer) to the Public Shareholders of the Target Company in accordance with the provisions of Regulation 26 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 including subsequent amendments thereto ("SEBI (SAST) Regulations").

1. Date	Monday, December 13, 2021;
2. Name of the Target Company	Punit Commercials Limited;
3. Details of the Offer pertaining to the Target Company	This Offer is being made by Narayanam Vinita Raj (Acquirer) pursuant to the provisions of Regulations 3 (1) and 4 of the SEBI (SAST) Regulations, for acquisition of up to 62,400 (Sixty-Two Thousand Four Hundred) fully paid-up equity shares of ₹10.00/- (Rupees Ten Only) ("Equity Shares") each representing 26.00% (Twenty-Six Percent) of the voting share capital of the Target Company, at a price of ₹65.00/- (Rupees Sixty-Five Only) per Equity Share, payable in cash ("Offer Price");
4. Names of the Acquirers and PAC with the Acquirers	Narayanam Vinita Raj (Acquirer);
5. Name of the Manager to the Offer	CapitalSquare Advisors Private Limited 208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai - 400093, Maharashtra, India; Telephone Number: +91-22-66849999/ +91-98742-83532; Email Address: tanmoy.banerjee@capitalsquare.in , pankita.patel@capitalsquare.in ; Website: www.capitalsquare.in ; Contact Person: Mr. Tanmoy Banerjee/Ms. Pankita Patel; SEBI Registration Number: INM000012219;
6. Members of the Committee of Independent Directors	Chairman Sujit Sureshchandra Mehta Member Himanshu Vijaybhairi Kothari
7. IDC Member's relationship with the Target Company (Directors, Equity Shares owned, any other contract/relationship)	a) IDC Members are Independent Directors on the Board of the Target Company; b) Sujit Sureshchandra Mehta holds 4,500 (Four Thousand and Five Hundred) Equity Shares representing 1.88% (One point Eight Eight Percent) of the Voting Share Capital of the Target Company, whereas Himanshu Vijaybhairi Kothari does not hold any Equity Shares of the Target Company; c) None of the members of IDC hold any contracts or any relationship, nor are they related in any way with the Target Company than other acting in directorship in the Target Company;
8. Trading in the Equity Shares/ other securities of the Target Company by IDC Members	a) None of the members of IDC have traded in any Equity Shares/ other securities of the Target Company during the period of twelve months prior to the Public Announcement dated Monday, November 01, 2021; b) None of the members of IDC have traded in any Equity Shares/ other securities of the Target Company during the period from the Public Announcement dated Monday, November 01, 2021, till the date of this recommendation;
9. IDC Member's relationship with the Acquirer (Directors, Equity Shares owned, any other contract/relationship)	The members of IDC neither have any contracts nor relationship with the Acquirer in any manner;
10. Trading in the Equity Shares/ other securities of the Acquirer by IDC Members	Not Applicable;
11. Recommendation on the Offer, as to whether the Offer, is or is not, fair, and reasonable	The members of the IDC have perused the (a) Public Announcement dated Monday, November 01, 2021 ("PA"), (b) Detailed Public Statement dated Monday, November 08, 2021 which was published on Tuesday, November 09, 2021 in the newspapers, namely being, Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), and Mumbai Lakshadeep (Marathi) (Mumbai Edition), (c) Draft Letter of Offer dated Thursday, November 11, 2021 ("DLOF") and (d) Letter of Offer dated Friday, December 03, 2021, along with the Form of Acceptance-cum-Acknowledgement ("LoF"), issued by the Manager on behalf of the Acquirer, the members of IDC believe that Offer is fair and reasonable, in accordance with the provisions of SEBI (SAST) Regulations;
12. Summary of Reasons of Recommendation	Based on the review of the PA, DPS, DLOF, and the LoF, the members of IDC have considered the following for making recommendations: a) Offer Price is justified in terms of the parameters prescribed under Regulation 8 (2) of the SEBI (SAST) Regulations; b) Keeping in view of the above fact, the members of IDC are of the opinion that the Offer Price of ₹65.00/- (Rupees Sixty-Five Only) payable in cash per Equity Share to the Public Shareholders of the Target Company for this Offer is fair and reasonable. However, the Public Shareholders should independently evaluate the Offer and take informed decision on the matter;
13. Details of Independent Advisors if any	None;
14. Disclosure of Voting Pattern of the meeting in which the open offer proposal was discussed	All the IDC members unanimously voted in favor of recommending this Offer proposal;
15. Any other matter to be highlighted	Nil;

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true, correct, and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under SEBI (SAST) Regulations.

For and on behalf of
Committee of Independent Directors
Punit Commercials Limited

Sd/-
Nirav Prabodh Mehta
(Chairman of IDC)

Place : Mumbai
Date : Monday, December 13, 2021

Power Exchange India Limited
Sumer Plaza, Unit No.901,9th floor, Marol Maroshi Road, Andheri (East), Mumbai - 400 059, India.
Tel: +91 22 40096667/87 Fax: +91 22 40096633/90 Email: info@pxil.co.in, CIN:U74900MH2008PLC179152

Trading Month November 2021

Markets	DAS		INTRADAY		DAC		ANYDAY		OTM-ANYDAY		OTM-SOLAR		OTM-DAG-SOLAR	
Traded	Prices (Rs/KWh)	Volume (MUS)	Prices (Rs/KWh)	Volume (MUS)	Prices (Rs/KWh)	Volume (MUS)	Prices (Rs/KWh)	Volume (MUS)	Prices (Rs/KWh)	Volume (MUS)	Prices (Rs/KWh)	Volume (MUS)	Prices (Rs/KWh)	Volume (MUS)
Min	2.99	0.02	3.5	0.19	1.47	2.18	3.40	4.80	3.50	1.4	3.70	0.31	3.30	1.16
Max	5.99	0.2	6.99	0.58	7.94	19.26	3.40	4.80	3.60	2.81	4.40	0.89	4.01	4.84
Avg	3.56	0.07	4.09	0.33	3.40	8.04	3.40	4.80	3.52	2.51	4.16	0.60	3.64	2.03
Total		0.74		1.66		241.12		33.60		65.26		18.04		48.61

PUBLIC ANNOUNCEMENT
Invitation for submission of bids for the Specified Land Assets (defined below) of ABG Shipyard Limited (under liquidation) under a Private Sale process under the I&B Code

ABG Shipyard Limited ("ABGSL") is in liquidation under the provisions of the Insolvency and Bankruptcy Code 2016 ("I&B Code"), pursuant to order of the Hon'ble National Company Law Tribunal, Ahmedabad dated 25 April 2019 whereby Mr. Sundaresbhat has been appointed its Liquidator.

Notice is hereby given for inviting submission of bids from persons interested in purchasing the Specified Land Assets of ABGSL (defined below), which are being sold at a price higher than the Minimum Bid Price on an "as is where is basis", "as is what is basis", "whatever there is basis" and "no recourse basis" without any representation(s), warranties or indemnity by the Liquidator or ABGSL, in accordance with I&B Code, on the schedule, terms and conditions set out hereunder and the applicable process document/terms of sale which may be viewed at www.abgindia.com ("Bid Process Document").

RELEVANT PARTICULARS			
1. Corporate Debtor		ABG Shipyard Limited www.abgindia.com	
2. Website		25 April 2019	
3. Liquidation Commencement Date		# Asset	
4. Asset on Sale / Specified Land Assets		Indicative Description	Minimum Bid Price
1. Asset 1	Surat 1 Shipyard Land & Building	Land parcel situated at Magdalla Port along with office / concrete building structures situated near village Gaviar, Taluka Choryasi, Dist. Surat, Gujarat (sheds not included)	Rs. 129 Crore (Rupees One Hundred and Twenty-Nine Crore only)
2. Asset 2	Surat 2 Shipyard Land & Building	Land parcel situated at Magdalla Port along with office / concrete building structures situated near village Gaviar, Taluka Choryasi, Dist. Surat, Gujarat (sheds not included)	Rs. 60 Crore (Rupees Sixty Crore only)
3. Asset 3	Surat 1 Land & Building + Surat 2 Land & Building (combined)	Land parcel situated at Magdalla Port along with office / concrete building structures situated near village Gaviar, Taluka Choryasi, Dist. Surat, Gujarat (sheds not included)	Rs. 189 Crore (Rupees One Hundred and Eighty-Nine Crore only)
4. Asset 4	Surat Labour Colony	Residential use land parcel with labour colony bearing survey number 75 situated at village Gaviar, Taluka Choryasi, Dist. Surat, Gujarat	Rs. 3.60 Crore (Rupees Three Crore and Sixty Lacs only)
5. Asset 5	Ambetha Land	Residential use land parcel bearing Survey No.14, located at Ambetha Village, Taluka Vagra, District Bharuch, Gujarat	Rs. 1.60 Crore (Rupees One Crore and Sixty Lacs only)
6. Asset 6	ABG Enclave	Survey No. 140 along with partially constructed bungalows and staff quarters and other civil structures within the village limits of Umraj Taluka, Bharuch, Gujarat	Rs.115 Crore (Rupees One Hundred and Fifteen Crore only)
5. Mode of Sale	Private Sale as per manner under I&B Code and Liquidation Process Regulations		
6. Terms of Sale	As per the terms and conditions set out under the Bid Process Document available at www.abgindia.com		
7. Pre-Bid Qualifications	Any person submitting a Bid pursuant to this invitation shall not be a person ineligible in terms of Section 29A of I&B Code and as per the Bid Process Document available at www.abgindia.com		
8. Manner for submission of EoI, Bid etc.	Interested parties must send in their Expression of Interest ("EoIs"), Bids, documents etc. strictly as per the prescribed format along with the applicable adjustable/variable Earnest Money Deposit ("EMD") as set out specifically under the Bid Process Document available on the website www.abgindia.com		
9. Schedule and Timelines of the Bid Process	As detailed under the Bid Process Document available at www.abgindia.com		

Notes:

- This advertisement does not constitute a solicitation, invitation or offer for sale. This advertisement/ public announcement does not create any kind of binding obligation on the part of the Liquidator or ABGSL to effectuate the sale of the assets of ABGSL. For avoidance of any doubts, it is hereby clarified that this is not an offer document.
- The Specified Land Assets comprise of land parcels subject to transfer restrictions by Government Authorities including collector, GIDC, GMB and etc. Any future sale of said assets is subject to prior permission/approval/consent/no objection of relevant authorities such as collector/ lifting of charges etc, as applicable.
- There may be certain requirements that a purchaser of these assets may need to meet, which are to be ascertained by interested persons. Interested persons are advised to conduct detailed due diligence of the land assets. It is clarified that no extension / concessions will be awarded on account of incomplete due diligence. The information and documents available with the Liquidator shall be provided by the Liquidator on a best effort basis. All charges, premiums, taxes and levies as applicable on sale of assets will be borne by the purchaser.
- Specified Land Assets are going to be sold on an "as is where is basis", "as is what is basis", "whatever there is basis" and "no recourse basis" without any representation(s), warranties or indemnity by the Liquidator or ABGSL whatsoever.
- It is expressly clarified that sale of Specified Land Assets of ABGSL does not entail or guarantee transfer of any title/rights, except the title/rights which ABGSL has on the assets as on date of transfer and all applicable charges, premium, taxes and costs, outstanding as on date or yet to fall due in respect of the relevant asset should be ascertained by interested parties and would have to be borne by the interested party including all premiums cost, charges, levies and taxes required to have the asset transferred to the interested party.
- Notwithstanding anything contained herein, the terms and conditions for inviting any bidder, including eligibility criteria, shall be determined as per I&B Code and by the Liquidator of ABGSL and may be changed/ amended or modified at any stage of the present process for the assets of ABGSL. The Liquidator reserves the right to alter/ suspend/ abandon/resize asset lots/ cancel/ extend or modify the terms of the present sale process and/or reject or disqualify any interested party/ prospective bidder/ bid/ offer/ sale at any stage of process without assigning any reason and without any notice or liability, in the best interest of the stakeholders with a view to maximise recovery. The Liquidator further has the right to make sales in accordance with the provisions of the I&B Code and does not bear any obligation to keep informed any potential bidder of a sale of a parcel of its interest.
- The Specified Land Assets are going to be sold on an "as is where is basis" and the regulations thereunder including but not limited to Sections 52 and 53 of the I&B Code and the provisions relating to Private Sale as set out under the Insolvency and Bankruptcy Code of India (Liquidation Process) Regulations 2016. The prospective bidders should make their own independent enquiries regarding the extent, measurement, nature, type, classifications, encumbrances, litigations, attachments, acquisition liabilities of the assets and claim/rights/dues etc. in respect of the assets put for sale, prior to submitting their bid.
- Any extension in timelines / modification in the content of this advertisement may not necessarily be carried out through an advertisement, but may be notified directly on www.abgindia.com.
- Interested persons should regularly visit the website www.abgindia.com to keep themselves updated regarding clarifications, modifications, amendments, or extensions if any.
- If any party requires clarification or wishes to discuss, they may reach out at +919870013234

Date : 14 December 2021
Place: Mumbai

Sd/-
SUNDARESH BHAT
LIQUIDATOR OF ABG SHIPYARD LIMITED
Communications Email Address: LOABG@bdo.in
Website: www.abgindia.com
IBBI Registration No. IBBI/PA-001/IP-P00077/2017-18/10162
IBBI Registered Email: sundareshbhat@bdo.in
IBBI Registered Address: BDO Restructuring Advisory LLP, Level 9, The Ruby, North West Wing, Senapati Bapat Road, Dadar (W), Mumbai 400028, India

E-AUCTION SALE NOTICE
E-Auction for Sale of Assets of Noslar International Limited (in Liquidation) (Regd. Off.: 3/14, Palmoham Apartments, N.W.A. Punjabi Bagh (W), Delhi-110026) Under Insolvency and Bankruptcy Code, 2016

Notice is hereby given to the public in general under the Insolvency and Bankruptcy Code, 2016 and regulations framed thereunder, that the assets/properties in table herein below, will be sold by E-Auction through E-Auction platform: <https://ncltauction.auctiontiger.net>.

Date and Time of E-Auction	January 06, 2022 between 10:00 AM to 04:00 PM
Last Date for submission of Bid Document & EMD	January 03, 2022 between 10:00 AM to 04:00 PM
Inspection Date & Time	From December 14, 2021 to January 03, 2022 between 10:00 AM to 04:00 PM Contact Person: Sajeev Bhushan Deora, Mobile: +91 98119 03450

Assets*	Reserve Price (Rs.)	EMD Amount (Rs.)
Lot-1: Immovable Property (Land and Building) situated at No. 2, Industrial Area, Mandipear, District Raisen, Madhya Pradesh 462046, being assignment of Leasehold Rights of Land measuring about 11.25 Acres (45,561.60 square metres) and sale of Building on the Land, having built up sheds of an area of about 82,102 square feet or thereabouts.	7,69,05,000	76,90,500
Lot-2: Vehicles located at No. 2 Industrial Area, Mandipear, District Raisen, Madhya Pradesh 462046		
Unit-I : Royal Enfield (Motor Cycle), Registration No.: MP 04 EM 9846 (Model- 2012)	1,84,850	18,500
Unit-VI : Hero Honda CD Delux, Registration No.: MP 09 MZ 4802 (Model- 2010)	12,250	1,225
Lot-3 : Tyres, Raw-materials for tyre manufacturing, Machinery spares and Consumables lying at No. 2, Industrial Area, Mandipear, District Raisen, Madhya Pradesh 462046	36,69,200	3,67,000

*Security interest of Banks / Financial Creditors of the CD over all items of assets listed hereinabove was relinquished in favour of the liquidation estate of the CD.

Terms and Condition of the E-Auction are as under:

- This E-Auction Sale Notice is for information of the intending Bidder(s), who intends to participate in the sale of assets/properties of Noslar International Limited.
- E-Auction will be conducted on "AS IS WHERE IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" through service provider, M/s e-Procurement Technologies Limited-Auction Tiger (Auctioneer).
- This E-Auction Notice shall be read in conjunction with the E-Auction Process Information Document containing details of the Assets, E-Auction Bid Form, Declaration and Undertaking Form, Terms and Conditions of the E-Auction Sale which are available on the websites: <https://ncltauction.auctiontiger.net>. The contact mobile number is +91 98119 03450; Technical support can be contacted at +91 9722778828, and e-mail id for communications are: noslar.sbd@gmail.com and ncl@ncltauctiontiger.net.
- The Bid Form to be filled by the Intending Bidder for participating in E-Auction also provides the detailed terms and conditions of E-Auction, and the Intending Bidder is expected to read the Bid Form carefully and submit the Bid Form with the EMD before participating in the E-Auction.

Sajeev Bhushan Deora
Liquidator
Noslar International Limited (In Liquidation)
IBBI Regn. No.: IBBI/PA-001/IP-P00317/2017-2018/10581
Address: 606 New Building, 27 Barakhamba Road, New Delhi-110 001
Email ID: noslar.sbd@gmail.com; sajeev.deora@deora.com
Contact No.: +91 98119 03450

Date : 13.12.2021
Place : New Delhi

Sebi asks investment advisers, research analysts to put investor charter, plaint on websites, apps

PRESS TRUST OF INDIA
New Delhi, December 13

SEBI ON MONDAY asked investment advisers and research analysts to disclose the investor charter as well as data pertaining to complaints received on their websites and mobile applications.

The new guidelines will come into effect from January 1, 2022, the Securities and Exchange Board of India (Sebi) said in two separate circulars.

In order to facilitate investor awareness about various activities which an investor deals with while availing the services provided by research analysts and investment advisers, Sebi has developed the investor charter for research analysts and investment advisers.

The charter is a brief document containing details of services provided to investors, their rights, dos and don'ts, responsibilities, investor grievance handling mechanism and estimated



timelines thereof at one single place, in a lucid language for ease of reference.

Sebi has asked registered research analysts as well as investment advisers to bring to the notice of their clients the charter by prominently displaying it on their websites and mobile applications.

In case they do not have websites or mobile applications, then these entities will have to, as a one-time measure, send charter to the investors on their registered e-mail addresses.

Additionally, in a bid to bring about transparency in the investor grievance redressal mechanism, Sebi has asked them to disclose on their respective websites and mobile applications, all complaints including those received on SCORES in a prescribed format on a monthly basis.

Equitas SFB, Chola MS General Insurance in tie-up for women-specific health insurance

EQUITAS SMALL FINANCE Bank (Equitas SFB) on Monday announced it has partnered with Cholamandalam MS General Insurance to launch the Chola Sarva Shakti Policy, a women-specific health insurance policy to empower Indian women with good health and finances. The policy's benefits include insurance in case of personal accidents

or any health crisis, health indemnity and maternity cover, support for child's education and EMI benefit to the insured in case of termination or temporary suspension from employment owing to health problems and helping hand cover for insured hospitalisation period, as well as genetic testing for mother and child.

—FE BUREAU

JULLUNDUR MOTOR AGENCY (DELHI) LIMITED
CIN: L35999HR1998PLC033943
Regd. Office: 458-1/16, Sohna Road, Opp. New Court, Gurugram - 122001, HR
Ph. No.: 0124-3019210, 211, Website: www.jmaindia.com Email: info@jmaindia.com

NOTICE TO THE EQUITY SHAREHOLDERS
Sub: Transfer of equity shares of the Company to Investor Education and Protection Fund (IIEPF)

Pursuant to the provisions of Section 124 of the Companies Act, 2013 read along with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("IEPF Rules") notified by the Ministry of Corporate Affairs ("MCA") on 28th February, 2017, the Company is required to transfer all shares in respect of which dividend has not been paid or claimed by the shareholders for seven consecutive years or more in the name of Investor Education and Protection Fund Suspend Account ("IEPF Suspend Account") maintained with Depository Participant of the Investor Education and Protection Fund Authority ("IEPF Authority").

Adhering to the various requirements set out in the IEPF Rules, the Company is communicating individually to the concerned shareholders whose shares are liable to be transferred to the DEMAT Account of the IEPF Authority, at their latest available address registered with the Company and has uploaded full details of such shareholders and shares due for transfer to the DEMAT Account of the IEPF Authority on its website at www.jmaindia.com.

In case the Company does not receive any communication from the concerned shareholders by 15th February, 2022 or such other date as may be extended, the Company shall, with a view to complying with the requirements set out in the IEPF Rules, transfer the shares to the DEMAT Account of the IEPF Authority by the due date as stipulated in the IEPF Rules, without any further notice as per procedure stipulated in IEPF Rules which are as under:

- In case shares held in physical form: by issuance of duplicate share certificate(s) and thereafter by informing the depository by way of corporate action to convert the duplicate share certificate into DEMAT form and transfer in favour of the IEPF Authority.
- In case shares are held in demat mode: by informing the depository by way of corporate action, where the shareholders have their accounts for transfer of the shares in favour of the IEPF Authority.

The concerned shareholders may note that, upon such transfer, they can claim the said share(s) along with the dividend(s) from IEPF Authority after following the procedure prescribed under the IEPF Rules. No claim shall, however, lie against the Company in respect of the said unclaimed dividends and the shares transferred as above.

For any queries on the subject matter, you may write/contact to the Company's Registrar and Share Transfer Agent, M/s MAS Services Limited T-34, 2nd Floor, Okhla Industrial Area, Phase II, New Delhi 110 020. Phone: 011-26387281/82/83, Fax: 011-26387384; Email: info@masserv.com and/or to the Company at abovementioned registered office or Email: info@jmaindia.com.

By Order of the Board of Directors of
Jullundur Motor Agency (Delhi) Limited

Sd/-
Ramkesh Pal
Company Secretary & Compliance Officer

Place: Gurugram
Date: 13th December, 2021

**GOVERNMENT OF TAMILNADU
NAGAPATTINAM MUNICIPALITY
TENDER NOTICE (TWO COVER SYSTEM)**

Doc No: 4845/2021/E1
The Commissioner, Nagapattinam Municipality inviting (Two cover system) sealed Tenders for NULM 2020-21 (Re-Tender 2nd call) and Short-Tender Notice 2021-22 Capital Grant works 2021-21 in Nagapattinam Municipality.

- Work value : **Rs.80.00 Lakhs to Rs.530.00 Lakhs.**
- Earnest Money Deposit Amount: 1% (see from below the website)
- Bid documents can be downloaded from the Web site: <https://tenders.gov.in> at free of cost and the full details of the tenders can be had from the above Website.
- common dates & time

1. Date and time of Pre bid meeting	22.12.2021 at 11.00 AM
2. Last date and time for downloading bid documents	29.12.2021 up to 3.00 PM
3. Last date and time for submission of bid document, including on-line submission	29.12.2021 up to 3.00 PM
4. Date and time of opening of the Technical Bid.</	